

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH**

ITEM NO :1

CP NO.(IB) 06/ALD/2021

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : JUMBO PAPER PRODUCTS V/S HANSRAJ AGROFRESH PVT LTD

SECTION : 9 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT/ RP : YOGENDRA SINGH

COUNSEL FOR RESPONDENT :

The matter was taken up today through Video Conferencing.

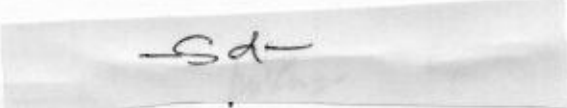
Heard Sh. Yogendra Singh, learned counsel for the Petitioner who has filed the present CP No.(IB) 06/ALD/2021 u/s 9 of IBC stating that as on date the Corporate Debtor is liable to pay to the Operational Creditor a sum of Rs.13,46,278/- including interest of Rs.3,46,278/- for the good supplied by Operational Creditor to the Corporate Debtor for which various invoices has been raised, the amount for which has not been paid.

Admittedly, the amount due to be paid by the Corporate Debtor to the Operational is 13,46,278/- which is less than the threshold amount specified for triggering of the proceedings for Insolvency as per the Notification vide S.O 1205(E) dated 24.03.2020, by which, the threshold amount for initiation of Insolvency has increased from 1 lakh to 1 crore.

In view of the above, the petition is not maintainable.

Accordingly, the present petition is dismissed as non maintainable.

Dated : 23.07.2021


**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

*Typed by :
Shubham Kr. Singh
(P.S)*